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F. No. 15-26/CESTAT/CPIO/ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-26/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

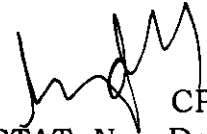
Please refer to RTI application of Shri/Smt. TJS Chawla (No. NIL dated 03.06.2020 (F.No.DOREV/R/X/20/00104/2) dated 07.07.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 27.05.2020) under RTI Act 2005, the information received from **Administration** containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs.Nil (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

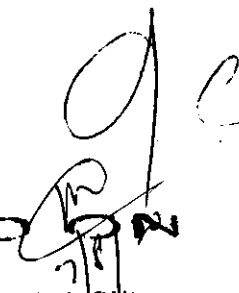
2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Dated:05.08.2020

To,

Sh. TJS Chawla
H.No.16/372-1,Pyare Lal Road,
Karol Bagh, Anand Parbat, New Delhi-110005.

Copy to: Sh.Bhowmick,
U.S.to the Govt. of India
M/o Finance, D/o Revenue,
North Block, New Delhi-110004

ISSUED ON

31/08/2020
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110006



(4)

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्कउत्पादशुल्कएवंसेवाकरअपीलीयअधिकरण, पश्चिमीखण्ड -२, रामकृष्णपुरम, नईदिल्ली66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 110 066

Dated: 31.7.2020
I.D. No. 15-26/2020

ADMINISTRATION SECTION

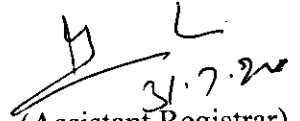
Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application received from Sh./Smt. TJS Chawla (No. NIL dated 3.6.2020) Ref. (F. No. DOREV/R/X/20/00104/2 dated 7.7.2020) received by transfer from Under Secretary Ad.1C letter dated 23.7.2020 in CPIO I.D. No. 15-26/2020 (CESTAT), the information sought by the applicant under RTI Act 2005.

In this regard, the point-wise replies are as under:-

Point 1- No such case has been filed against CESTAT so far.

Point 2 to 6- Since no such case has been filed against CESTAT, thus, the information sought is not available.


(Assistant Registrar)
CESTAT New Delhi

To
CPIO/Accounts Officer, CESTAT, New Delhi



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F. No. 15-26/CESTAT/CPIO-ND/2020
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 15-26/2020

Subject: Information sought under RTI Act, 2005.

Sir/Madam,


Please refer to RTI application of Sh./Smt.TJS Chawla (No. NIL dated 03.06.2020 (F.No.DOREV/R/X/20/00104/2)dated 07.07.2020 **received from U.S./CPIO Ministry of Finance Department of Revenue** in this office on 23.07.2020, under RTI Act 2005 (copy enclosed) wherein certain information is sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **15-26/2020 (CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and Para wise information/inspection on or before 17.08.2020 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made there under, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Dated:27.07.2020


For Compliance to:

1. Asstt. Registrar (Admin. Section)

Copy to: (For Information.)

1. Sh. TJS Chawla
H.No.16/372-1,Pyare Lal Road,
Karol Bagh, Anand Parbat, New Delhi-110005.
2. Sh. Bhowmick
Under Secretary & CPIO (Ad-1C Branch),
M/o Finance D/o Revenue,
North Block, New Delhi.

ISSUED ON
M 29/7/20
SIGN. (DESPATCH SECTION)
CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
NEW DELHI-110066


27/7/20



12-1
27/7/20

RTI MATTER

फॉ. सं./F.No.R-20011/110/2020-CA Cell
भारत सरकार/Government of India
वित्त मंत्रालय/Ministry of Finance
राजस्व विभाग/Department of Revenue
सक्षम प्राधिकारी सेल/Competent Authority Cell

North Block, New Delhi
Dated 20 July, 2020

To

1. The CPIO, O/o Competent Authority & Administrator, Delhi.
2. The CPIO, O/o Competent Authority & Administrator, Mumbai.
3. The CPIO, O/o Competent Authority & Administrator, Chennai.
4. The CPIO, O/o Competent Authority & Administrator, Kolkata.
5. The CPIO, Appellate Tribunal, New Delhi.
6. The CPIO, ITSC, New Delhi
7. The CPIO, C&CESC, New Delhi
8. The CPIO, AAR, New Delhi
9. The CPIO, CESTAT, New Delhi

Subject:- Transfer of an online RTI Application (reg no. DOREV/R/X/20/ 00104/2) dated 07.07.2020 of Sh. TJS Chawla, Delhi under the RTI Act, 2005- reg

Sir,

Please find enclosed an online RTI Application dated 07.07.2020 of Sh. TJS Chawla, Delhi received on 14.07.2020.

2. Since the subject matter in the RTI application dated 07.07.2020 pertains to your office, the RTI application is transferred under section 6(3) of the RTI Act, 2005. You are requested to send the reply directly to the applicant and a copy of the same may also be endorsed to this cell for information.

Encl: As above

Yours faithfully,

(S.Bhowmick)

Under Secretary & CPIO (AD.1C Branch)
Tel.No.23095369



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RTI REQUEST DETAILS (आरटीआई अनुरोध विवरण)

Registration Number (पंजीकरण संख्या) : DOREV/R/X/20/00104/2
Date of Receipt (प्राप्ति की तारीख) : 07/07/2020

Transferred From (से स्थानांतरित): Department of Revenue on 14/07/2020 With Reference Number DOREV/R/X/20/00104

Type of Receipt (रसीद का प्रकार) : Electronically Transferred from Other Public Authority
Language of Request (अनुरोध की भाषा) : English

Name (नाम) : TJS CHAWLA
Gender (लिंग) : Male

Address (पता) : HOUSE NO. 16/372-I,, PYARE LAL ROAD, KAROL BAGH, ANAND PARBAT, NEW DELHI, Pin:110005

State (राज्य) : Delhi
Country (देश) : Details not provided

Phone Number (फोन नंबर) : 91-12345678
Mobile Number (मोबाईल नंबर) : 91-7838473163

Email-ID (ईमेल-आईडी) : chawlatjs1@gmail.com

Status (स्थिति)(Rural/Urban) : Details not provided
Education Status : Details not provided

Requester Letter Number(निवेदक पत्र संख्या) : Details not provided
Letter Date : Details not provided

Is Requester Below Poverty Line ? (क्या आवेदक गरीबी रेखा से नीचे का है?) : No
Citizenship Status (नागरिकता) : Indian

Amount Paid (राशि का भुगतान) : 0 (Received by Department of Personnel & Training) (original recipient)
Mode of Payment (भुगतान का प्रकार) : Payment Gateway

Does it concern the life or Liberty of a Person? (क्या यह किसी व्यक्ति के जीवन अथवा स्वतंत्रता से संबंधित है?) : No(Normal)
Request Pertains to (अनुरोध निम्नलिखित संबंधित है) : S.Bhomick US(AD.IC)

Information Sought (जानकारी मांगी): As per RTI text above.

Original RTI Text (मूल आरटीआई पाठ): RTI NUMBER FILED ON LINE WITH DOPT ON 4.7.2020

CESTAT
CA cell
AAR cell
14/2
14/7
50 (AD.IC)

please provide the complete details of (1) all the applicants who have moved the Central Administrative Tribunals, Govt. of India for grant of one notional increment to them consequent upon their retirement since they retired on 30th June of the year and were not granted one increment due to them on 1st July in terms of CCS(RP)Rules 2008. (2) Please provide an attested copy of each of the order(s) issued in this regard on the directions of the Central Administrative Tribunals, Govt. of India. (3) provide a copy of the amendment to the above rules, if any made during the last 10 years. (4) provide names and designations of all concerned officers who moved and /or signed the Note denying the above benefit to the retired/retiring employees (5) an attested copy of the note sheet of the relevant file mentioned in the previous (4) item above (6) Total number of retired employees whose cases are being processed and /or pending in the DoPT.

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